

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No.401/2023
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2023
F.No.11.01.2023/NCLAT/UR/07998

In the matter of:

Ahluwalia Marbles Pvt. Ltd. Appellant

Vs.

M S Decorators Pvt. Ltd. Respondent

Appearance: Manish Choudhary, Advocate for the Appellant.

01.02.2023

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.01.2023 and the Office after scrutiny of the Memo of Appeal on 11.01.2023, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 17.01.2023. The Appellant re-filed the Memo of Appeal on 20.01.2023. It is stated in the Interlocutory Application (IA) that delay of 02 days caused as counter officials said that an Application for condonation of delay is required and also there were numerous defects. Hence the delay, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar